

FIR No. 3297/2020
PS Keshav Puram
State Vs. Sunny @ Mama

27.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

Order on bail application of accused Sunny @ Mama has taken up through VC.

Present : Ld. APP for the State (through VC).
Ms. Deepa, Ld. LAC for accused (through VC).

Copy of reply has already been received from the IO HC Jaspal through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 28.02.2020, he is the sole bread earner of his family and he has been falsely implicated and hence the accused be released on bail.

Ld. APP for the State opposes the bail application.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 28.02.2020, recovery has already been effected and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Sunny @ Mama is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned and

subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be also sent to the concerned Jail Superintendent for information and compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
29.06.2020

FIR No. 126/2020
PS Budh Vihar
Deen Dayal Vs. State

29.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application seeking status report in respect of release of the applicant Deen Dayal has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State (through VC).

None for the applicant.

This is an application seeking status report in respect of release of applicant Deen Dayal.

As per the application the accused has already been admitted to bail by the Ld. ASJ on 16.06.2020 upon furnishing of personal bond surety bond to the satisfaction of concerned Jail Superintendent whereafter the brother of the applicant filed the surety bond with documents with the concerned Jail Superintendent on 17.06.2020 despite which the accused has not been released.

In view of the averments made in the application, report be called from the concerned jail Superintendent Jail No. 13, Mandoli Jail for 30.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
29.06.2020

FIR No. 0049/2020
PS Keshav Puram
State Vs. Abid @ Zahid

29.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present bail application has been taken up for hearing through Video Conferencing (VC).

Order on bail application of accused Abid @ Zahid has taken up through VC.

Present : Ld. APP for the State through VC.

Sh. Rahul Verma, Ld. Counsel for accused through VC.

Copy of reply received from the IO ASI Bala Saheb through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 04.02.2020, he is no longer required for investigation as investigation has already been completed and chargesheet has already been filed and he has been falsely implicated and hence the accused be released on bail.

Ld. APP for the State opposes the bail application.

The reply filed by the IO has duly perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 04.02.2020, recovery has already been effected, investigation has already been completed and chargesheet has already been filed and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused

Abid @ Zahid is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
29.06.2020

FIR No. 175/2020
PS Keshav Puram
State Vs. DL-8SB-6533 (Superdari Application)

29.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present application for release the vehicle bearing no. DL-8SB-6533 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State through VC.
None for the applicant.

The present application for release of vehicle bearing number DL-8SB-6533 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Bablu Meena wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
29.06.2020

FIR No. 036/2020
PS Keshav Puram
State Vs. Dalip @ Rinku

29.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, the present bail application has been taken up for hearing through Video Conferencing (VC).

Order on bail application of accused Dalip @ Rinku has taken up through VC.

Present : Ld. APP for the State (through VC).

Sh. D. Pattnaik, Ld. Counsel for accused (through VC).

IO SI Sunil (through VC).

Copy of reply received from the IO through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 28.01.2020, no recovery has been effected from him, the accused does not have any previous involvement, he is the sole bread earner of his family and he has been falsely implicated, and hence the accused be released on bail. Ld. Counsel has further argued that the accused Dalip @ Rinku be released on the ground of parity since the co-accused Bunty, Mohd. Idrish and Shehzad have already been released on bail.

Reply of IO perused as per which accused Dalip @ Rinku had followed the motorcycle of the complainant and had informed about the same to other co-accused. IO further submits that recovery of Rs. 54,500/- has been effected from the accused Dalip @ Rinku, and he further submits that the co-accused Bunty was suffering from medical problems while accused Mohd. Idrish and Shehzad are also on different footing from the present accused since only Section 412 IPC has been invoked qua the

accused Mohd. Idrish and Shehzad.

Ld. APP for the State has vehemently opposed the bail application on the ground that the offence is serious in nature and if release on bail the accused may attempt to influence the witnesses.

Heard and perused.

Considering the gravity of allegations and keeping in view that recovery has been effected from the accused Dalip @ Rinku and also keeping in view the role / circumstances of the accused Dalip @ Rinku are different from the co-accused Mohd. Idrish, Shehzad and Bunty. At this stage, no ground is made out to release the accused on bail.

Accordingly, the bail application stands dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
29.06.2020